

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF CHEMICALS & PETROCHEMICALS

LOK SABHA
ADMITTED UNSTARRED QUESTION NO. 2664
TO BE ANSWERED ON 10.05.2016

Import of Hazardous Chemicals

2664: SMT V SATHYA BAMA

Will the Minister of Chemicals & Fertilizers be pleased to state:-

- (a) Whether the Govt has listed the inventory of hazardous chemicals being imported by various categories of industrial units in India and has also compiled the information provided by the industrial units to the Central Pollution Control Board (CPCB);
- (b) If so, the details and information on various chemicals imported, quantity of import, ports used for import, name of industries importing etc;
- (c) The total quantity and value of chemicals imported through various ports along with the percentage of chemicals imported through ports; and
- (d) The steps taken by the Government to check such imports to curb the menace of chemical pollution in the country?

ANSWER

MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR)

(a) & (d) Chemical Sector is delicensed except for few hazardous chemicals. The Government of India has promulgated "Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989" under the Environment (Protection) Act, 1986, which are administered by the Ministry of Environment, Forest & Climate Change. According to these Rules, any person responsible for importing hazardous chemicals in India is to provide the data of import to the concerned authorities, as identified in Column 2 of Schedule 5 to the Rules.

(b) & (c): As per available information, in 2006-2007, 423939MT of 90 categories of hazardous chemicals were imported by 63 industries through 08 seaports. Whereas, in 2007-08, 325396MT of 117 categories of hazardous chemicals were imported by 82 industries through 12 seaports and 2 airports.
